

BEFORE THE NATIONAL GREEN TRIBUNAL ,
PRINCIPAL BENCH, NEW DELHI

OA NO. 57/2026

IN THE MATTER OF :

Sachin Sharma

Applicant

Vs

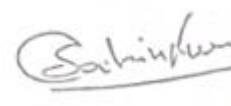
State of UP and Ors

Respondents

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Applicant



Through

364

Date: 6th May,2026

Place: NEW DELHI

Tarun

Tarun Cummra, Advocate

(D/13653/2022),

C-143, Lajpat Nagar

New Delhi

Mob: 8287474556

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365

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OA NO. 57/2026

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State of UP and Ors

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**OBJECTIONS ON BEHALF OF THE APPLICANT TO THE JOINT
COMMITTEE REPORT DATED 07.04.2026**

1. That the present objections are being filed against the Joint Committee Report, which is nothing but a mechanical and superficial exercise carried out in complete disregard of the directions issued by this Hon'ble Tribunal vide order dated 30.01.2026 in OA 724/2023 . The Committee has failed to ascertain the true factual position and has instead attempted to dilute the gravity of ongoing illegal mining activities.
2. That the Joint Committee inspection dated 10.03.2026 is wholly inadequate and misleading as it represents only a one-day pre-informed visit which cannot capture continuous illegal mining operations that are being systematically carried out during non-inspection hours. The report is thus merely a formality and not a genuine compliance of the Tribunal's directions.
3. That the Applicant is placing on record video evidence dated 10.04.2026, 25.04.2026, and 28.04.2026, which clearly demonstrates that illegal mining activities are continuing unabated even after the Joint Committee inspection. These videos expose active transportation routes and mining operations, thereby completely contradicting the findings recorded in the impugned report. True Copy of the photographs dated 10.04.2026,

25.04.2026 and 28.04.2026 is marked herewith and annexed as **ANNEXURE R1**

4. That the route shown in the said video evidence is the only access road connecting the prohibited mining area which was specifically restrained by this Hon'ble Tribunal. The continued use of this route for transportation of illegally mined sand establishes blatant violation of the Tribunal's orders. True Copy of the video in pen drive dated 10.04.2026, 25.04.2026 and 28.04.2026 is marked herewith as **ANNEXURE R2**
5. That the Joint Committee has deliberately ignored material evidence and failed to conduct a continuous or surprise inspection which was necessary in a matter involving organized illegal mining. Such omission renders the entire report unreliable and legally unsustainable.
6. That the findings of "no illegal mining observed" are perverse and contrary to ground realities as illegal mining is a recurring activity often carried out during night hours or in absence of authorities. A single inspection cannot be the basis to exonerate the violators.
7. That the Mining Officer, Ghaziabad is the principal authority responsible for regulating mining activities but has completely failed in discharging statutory duties thereby enabling illegal mining operations. This amounts to gross dereliction of duty and warrants strict action.
8. That there is evident inaction and negligence on the part of the District Magistrate, Ghaziabad, who is also the nodal authority of the Joint Committee. Despite being aware of ongoing violations, no preventive or coercive steps have been taken to stop illegal mining.
9. That this Hon'ble Tribunal vide order dated 29.01.2026 in O.A. No. 724/2023 (Bittu vs State of U.P. & Ors.) had specifically restrained the Project Proponent from carrying out any mining activity. However, the said order is being openly violated till date.

10. That it is pertinent to note that M/s New Panther Security Guard Service approached the Hon'ble Supreme Court in Civil Appeal No. 2177 of 2026, however, no relief was granted by the Hon'ble Supreme Court considering the larger public interest. Despite this illegal mining activities are continuing in defiance of judicial orders.
11. That the Joint Committee has failed to examine compliance of binding judicial directions and has instead relied on outdated records and selective observations thereby defeating the very purpose of its constitution. That the selective annexing of photographs only from the inspection dated 10.03.2026 while ignoring subsequent evidence, clearly shows an attempt to suppress material facts and mislead this Hon'ble Tribunal.
12. That the recommendations made by the Joint Committee are vague, routine and lack any enforceable mechanism, which further indicates that the report is merely a procedural formality without addressing the core issue of illegal mining.
13. That the Joint Committee has attempted to justify past violations by referring to imposition of penalty of ₹5,75,000/- and proposed environmental compensation of ₹17,19,335/-. However the same is wholly illusory and ineffective as the environmental compensation has not been recovered till date. Mere imposition or proposal of compensation without actual recovery and enforcement defeats the "polluter pays" principle and renders the action non-est in the eyes of law.
14. That the failure to recover environmental compensation clearly indicates administrative inaction and collusion, thereby allowing the violators to continue illegal mining activities with impunity. The authorities have thus failed to act as deterrents and have instead facilitated continued environmental degradation.
15. That the observation of the Joint Committee that "no signs of illegal mining were observed" during the inspection dated 10.03.2026 is completely

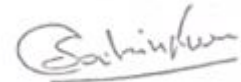
falsified and demolished by the subsequent video evidence placed on record by the Applicant, clearly showing ongoing illegal mining activities on 10.04.2026, 25.04.2026, and 28.04.2026. This establishes that the Committee's findings are not only incorrect but are also misleading.

16. That the Joint Committee has failed to appreciate that illegal mining is a continuous and covert activity often carried out during night hours or in a manner to evade inspection. Therefore a one-time inspection cannot be relied upon to conclude absence of illegal mining.
17. That the Joint Committee has failed to provide any cogent explanation with respect to FIR No. 0575 dated 22.10.2025 registered at PS Alipur at the instance of Sunil S/o Tejpal(a whistleblower), and has merely taken a technical plea that the same pertains to the jurisdiction of Delhi and is not related to Village Nauraspur or Pachayera, which is wholly untenable and evasive.
18. It is respectfully submitted that after the said FIR was lodged by Sunil highlighting illegal mining activities, a subsequent false and retaliatory FIR dated 01.12.2025 came to be registered against him under Section 308(2) IPC by one name Sumit, clearly demonstrating a pattern of intimidation and harassment. The sequence of events itself establishes that the later FIR is a mala fide counterblast intended to pressurize and silence the complainant for approaching legal authorities and this Hon'ble Tribunal.
19. The invocation of such serious penal provisions without any bona fide basis creates a chilling effect and is indicative of an attempt to deter whistleblowers and environmental complainants. The Joint Committee has completely failed to examine this crucial aspect thereby overlooking the ground reality that illegal mining operations are continuous and interconnected across jurisdictional boundaries and are being shielded through coercive measures against those seeking legal recourse.

20. That it is further submitted that prior to the present proceedings, one Vaun Gulati had filed Original Application No. 589/2025 before this Hon'ble Tribunal raising issues pertaining to illegal sand mining. Subsequently, when Sunil S/o Tejpal sought to approach this Hon'ble Tribunal by way of an Interlocutory Application highlighting ongoing illegal mining activities, FIRs came to be lodged against him by one Sumit, who is stated to be a partner of M/s Nirmal Sand. Such misuse of criminal machinery not only amounts to abuse of process of law but also creates a chilling effect on bona fide complainants, thereby frustrating the very object of environmental governance and access to justice. True Copy of FIR dated 534 of 2025 is marked herewith and annexed as **ANNEXURE R3**
21. The Committee has completely failed to examine this crucial aspect, thereby overlooking the ground reality that illegal mining operations in the concerned region are not only continuous and interconnected across jurisdictional boundaries but are also being shielded through coercive measures against complainants. It is further submitted that the Committee has deliberately failed to respond to the material documents annexed as Annexure 10 and Annexure 11 and has falsely claimed that the same were not received by the authorities whereas the Applicant had personally submitted these documents to the office of the District Magistrate Ghaziabad. Such false assertions clearly indicate suppression of material facts and an attempt to mislead this Hon'ble Tribunal.
22. It is also submitted that reliance placed on the enforcement of GRAP Stage-III to justify absence of mining activity is misconceived and misleading, as GRAP notifications cannot be treated as conclusive proof of environmental conditions or cessation of illegal activities. The fact that GRAP Stage-III was imposed on 16.01.2026 and subsequently lifted on 22.01.2026 does not preclude the possibility of continuous illegal mining, especially when the air quality in Ghaziabad was already recorded as 'poor' on 11.01.2026.

Thus, selective reliance on GRAP timelines is arbitrary and cannot be used to negate the ground reality of ongoing violations. True Copy of the Air Quality Index on 11.01.2026 is marked herewith and annexed as **ANNEXRE R4**

23. That in view of the facts and circumstances stated herein, it is most respectfully submitted that the report of the Joint Committee is superficial, incomplete and fails to address the critical issues raised in the present matter, including the ongoing illegal mining activities and the coercive measures adopted against complainants. The report overlooks material facts ignores the pattern of intimidation through retaliatory FIRs and does not reflect the true environmental damage being caused. It is, therefore, respectfully prayed that this Hon'ble Tribunal may be pleased to reject the said report, direct a fresh and independent inquiry by a duly constituted committee, ensure immediate cessation of illegal mining activities, and pass appropriate directions for protection of the Applicant and other affected persons, in the interest of justice, environmental protection, and equity.



Applicant

Through

Date: 6th May, 2026

Place: NEW DELHI



Tarun Cummra, Advocate
(D/13653/2022),
C-143, Lajpat Nagar
New Delhi
Mob: 8287474556
cummra3@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
IN OA NO. 57/2026

IN THE MATTER OF :

Sachin Sharma



Applicant

Vs

State of UP and Ors

Respondents

Affidavit

I, Sachin Kumar, S/o Siyaram, R/o A-62, A- Block, Sangam Vihar, Ioni Dehat, Ghaziabad, Uttar Pradesh, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the present Original Application and am well acquainted with the facts and circumstances of the case.
2. The contents of the present affidavit have been drafted on my instructions and under the guidance and advice of my counsel, and I am competent to swear the same.
3. That the present affidavit is being filed to place on record the objections of the Applicant to the report submitted by the Joint Committee constituted by this Hon'ble Tribunal.
4. That the documents annexed with the objection are true copies of their respective originals and are relied upon by the Applicant in support of the present case.
5. That the contents of the accompanying objections be read as part and parcel of this affidavit the same are not being repeated herewith for the sake of brevity.

Sachin Kumar

DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of all paragraphs of this affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.

Verified at Noida on this ___ day of ___, 2026.

06 MAY 2026

Sachin Kumar

DEPONENT




ATTESTED
K.P.S. YADAV
NOTARY PUBLIC
Reg. No.-4123

06 MAY 2026



GPS Map Camera

अलीपुर, उत्तर प्रदेश, भारत 

R68v+22 जैन साब फार्म, अलीपुर, उत्तर प्रदेश 201102, भारत

Lat 28.815321° Long 77.240418°

शुक्रवार, 10/04/2026 07:39:26 AM GMT +05:30


Drawn

True Copy



GPS Map Camera



अलीपुर, उत्तर प्रदेश, भारत 

R69v+xr2, अलीपुर, उत्तर प्रदेश 201102, भारत

Lat 28.819404° Long 77.244988°

शुक्रवार, 10/04/2026 08:28:41 AM GMT

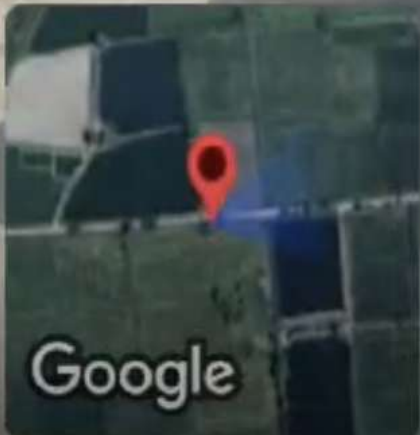
+05:30

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True Copy



GPS Map Camera



अलीपुर, उत्तर प्रदेश, भारत 🇮🇳

R68v+22 जैन साब फार्म, अलीपुर, उत्तर प्रदेश 201102,
भारत

Lat 28.815348° Long 77.241642°

शनिवार, 25/04/2026 09:39:17 AM GMT +05:30

Flawless

True Copy

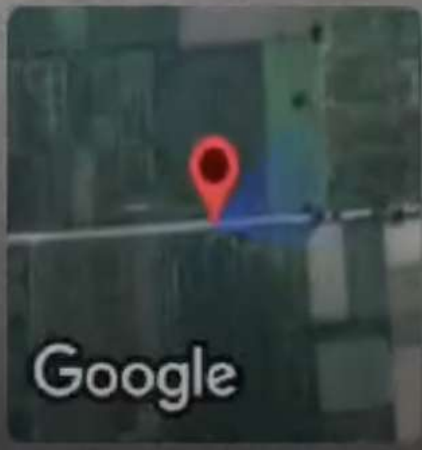


Flawless

True Copy



GPS Map Camera



Allipur, Uttar Pradesh, भारत



Allipur, Uttar Pradesh 201102, भारत

Lat 28.814915° Long 77.234474°

मंगलवार, 28/04/2026 06:51:35 AM GMT +05:30

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True Copy



Drawn
True Copy

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** ग्रामीण (कमिश्नरेट गाजियाबाद)
P.S. (थाना): ट्रोनिका सिटी **Year (वर्ष):** 2025
FIR No.(प्र.सू.रि. सं.): 0534
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 01/12/2025 18:18

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	308(5)

3.(a) **Occurrence of offence (अपराध की घटना) :**

1. **Day** सोमवार **Date From** 01/12/2025 **Date To** 01/12/2025
(दिन): (दिनांक से): (दिनांक तक):

Time Period पहर 5 **Time From** 13:00 बजे **Time To** 13:00
(समय अवधि): (समय से): (समय तक): बजे

(b) **Information received at P.S. (थाना जहां सूचना प्राप्त हुई):**

Date 01/12/2025 **Time (समय):** 18:18 बजे
(दिनांक):

(c) **General Diary Reference (रोजनामचा संदर्भ):**

Entry No. 051 **Date & Time** 01/12/2025 18:18 बजे
(प्रविष्टि सं.): (दिनांक और समय):

4. **Type of Information (सूचना का प्रकार):** लिखित

5.Place of Occurrence (घटनास्थल):

- Direction and distance from P.S. उत्तर - पश्चिम, Beat No.**
1. (a) (थाना से दूरी और दिशा): 07 किमी (बीट सं.):
(b) **Address** सुमित बंसल का खनन पट्टा, ग्राम नौरसपुर
(पता):

- (c) **In case, outside the limit of this Police Station, then**
(यदि थाना सीमा के बाहर है तो):

Name of P.S. **District(State)**
(थाना का नाम): (ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

- (a) **Name (नाम):** सुमित बंसल
(b) **Father's Name (पिता का नाम):** जानेन्द्र सिंह
(c) **Date/Year of Birth (जन्म तिथि / वर्ष):** 1991
(d) **Nationality (राष्ट्रीयता):** भारत
(e) **UID No. (यूआईडी सं.):**
(f) **Passport No.(पासपोर्ट सं.):**
Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) **Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)**

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	गढी कटैय्या, अंकुर विहार, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	गढी कटैय्या, अंकुर विहार, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

2	स्थायी पता	प्रदेश, भारत
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(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9871855979

7. Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	निखिल			1. अज्ञात, अज्ञात
2	सुनील		पिता का नाम : तेजपाल	1. सभापुर, अज्ञात
3	वरूण गुलाठी			1. अज्ञात, अज्ञात

8. Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number
-------	-------------

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा में, श्रीमान थानाध्यक्ष थाना-ट्रोनिका सिटी गा0बाद महोदय निवेदन यह है कि प्रार्थी का बालू रेत का खनन पट्टा ग्राम नौरसपुर त0 लोनी जिला गा0बाद में 6 माह की अवधि के लिए जिलाधिकारी कार्यालय द्वारा स्वीकृत है। महोदय, आज दोपहर करीब एक बजे के करीब बिना न0 की स्फिट कार से निखिल खनन पट्टे पर आकर तीन लाख रुपये प्रतिमाह और रोजाना 6-7 गाडी बालू की भरवाने के लिए धमकी दी और फायरिंग कर अंजाम भुगतने की की जान से मारने की धमकी देकर भाग गया। यह बहुत बड़ा गैंग है इनके साथ कुछ लोग और भी है जो मुझे बलैक मेल करते रहते है रोजाना गाडी मांगते है उनका नाम सुनील पुत्र तेजपाल नि0 सभापुर और वरूण गुलाठी जिनकी शिकायत मैने पहले भी दे रखी है। ये सभी दीपक अगरोला गैंग के साथी है। महोदय, निवेदन यह है मुझे जान से ना मार दे इनके खिलाफ सख्त से सख्त कार्यावाही और मुरी सुरक्षा का ध्यान रखते हुए सुरक्षी दी जाए कार्यावाही करने की कृपा करे। आपकी अति कृपा होगी दि0 1-12-2025 प्रार्थी हस्ताक्षर अंग्रेजी अपठित द्वारा-सुमित बंसल पुत्र श्री ज्ञानेन्द्र सिंह ग्राम गढी कटैय्या लोनी गा0बाद Mob- 9871855979...नोट- मैं कां0 2090 नितिन कुमार प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर है0कां0 2504 विकास कुमार द्वारा टंकित करायी गयी। अलावा तकनीकि त्रुटि के..

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or
(या)

(2) Directed (Name of I.O.) PRADEEP SINGH Rank SI (Sub-Inspector)
(जांच अधिकारी का नाम): (पद):

No. 192290773 to take up the Investigation

(सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

or (के कारण इंकार किया या)

(4) Transferred to P.S.

(थाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

District

(ज़िला):

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

**Signature of Officer in charge,
Police Station**

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

Drawn

True Copy

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
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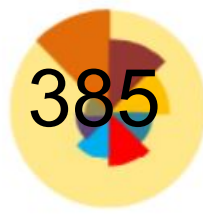
3	पुरुष					
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N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)



AIR QUALITY INDEX IN NCR CITY/TOWN

(Average of past 24 hours)

Jan 11, 2026 @ 04 PM

State	District	City/Town	Index Value	Air Quality	Prominent Pollutant
Delhi	Delhi	Delhi	291	Poor	PM2.5
Haryana	Charkhi Dadri	Charkhi Dadri	177	Moderate	PM2.5
	Faridabad	Faridabad	246	Poor	PM2.5
		Ballabgarh	225	Poor	PM2.5
	Gurugram	Gurugram	280	Poor	PM2.5
		Manesar	160	Moderate	PM2.5
	Jhajjar	Bahadurgarh	187	Moderate	PM2.5
	Jind	Jind	127	Moderate	PM2.5
	Karnal	Karnal	153	Moderate	PM2.5
	Mahendragadh	Narnaul	289	Poor	PM2.5
	Mewat (Nuh)	Mandikhera	102	Moderate	PM10
	Palwal	Palwal	98	Satisfactory	PM10
	Panipat	Panipat	170	Moderate	PM2.5
	Rewari	Dharuhera	229	Poor	PM2.5
	Sonipat	Sonipat	121	Moderate	PM2.5
Rajasthan	Alwar	Alwar	119	Moderate	PM10
	Bharatpur	Bharatpur	92	Satisfactory	OZONE
	Bhiwadi	Bhiwadi	221	Poor	PM2.5

Possible Health Impacts

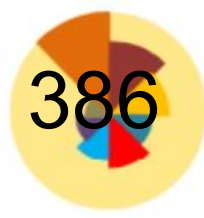
Good	Minimal Impact
Satisfactory	Minor breathing discomfort to sensitive people
Moderate	Breathing discomfort to the people with lungs, asthma and heart diseases
Poor	Breathing discomfort to most people on prolonged exposure
Very Poor	Respiratory illness on prolonged exposure
Severe	Affects healthy people and seriously impacts those with existing diseases

Notes

In case of a city with multiple monitoring locations, average value is used to indicate AQI.

For details, refer CPCB website (<http://cpcb.nic.in>)

Signature
True Copy



AIR QUALITY INDEX IN NCR CITY/TOWN

(Average of past 24 hours)

Jan 11, 2026 @ 04 PM

State	District	City/Town	Index Value	Air Quality	Prominent Pollutant
Uttar Pradesh	Baghpat	Baghpat	163	Moderate	PM2.5
	Bulandshahr	Bulandshahr	161	Moderate	PM2.5
		Khurja	172	Moderate	PM10
	Gautam Buddh Nagar	Noida	260	Poor	PM2.5
		Greater Noida	278	Poor	PM2.5
	Ghaziabad	Ghaziabad	283	Poor	PM2.5
	Hapur	Hapur	132	Moderate	PM2.5
	Meerut	Meerut	219	Poor	PM2.5,PM10
Muzaffarnagar	Muzaffarnagar	203	Poor	PM2.5	

Possible Health Impacts

Good	Minimal Impact
Satisfactory	Minor breathing discomfort to sensitive people
Moderate	Breathing discomfort to the people with lungs, asthma and heart diseases
Poor	Breathing discomfort to most people on prolonged exposure
Very Poor	Respiratory illness on prolonged exposure
Severe	Affects healthy people and seriously impacts those with existing diseases

Notes

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For details, refer CPCB website (<http://cpcb.nic.in>)

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